

Repealed by Act 56 of 1971, S. 2 and S. 17

THE ESSENTIAL COMMODITIES (AMENDMENT)  
CONTINUANCE ACT, 1970

No. 14 OF 1970

[31st March, 1970]

An Act to continue the Essential Commodities (Amendment) Act, 1964 for a further period.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

1. This Act may be called the Essential Commodities (Amendment) Continuance Act, 1970.

Short  
title.

2. The duration of the Essential Commodities (Amendment) Act, 1964, is further extended for the period up to and including the 31st day of December, 1971, and accordingly that Act shall have effect subject to the modification that in section 1 of that Act, in sub-section (3), for the words, figures and letters "the 31st day of December, 1969", the words, figures and letters "the 31st day of December, 1971" shall be substituted.

Continu-  
ance of  
Act 47 of  
1964.

3. (1) The Essential Commodities (Amendment) Continuance Ordinance, 1969, is hereby repealed.

Repeal  
and  
saving.

(2) Notwithstanding such repeal, anything done or any action taken under section 12A of the Essential Commodities Act, 1955, or section 8A of the Criminal Law Amendment Act, 1952, as continued by the said Ordinance, shall be deemed to have been done or taken under those sections as continued by this Act as if this Act had come into force on the 30th day of December, 1969.

10 of 1955.  
46 of 1952.